AURANGABAD BENCH
SITTING LIST W.E.F. 6th MARCH 2023
(Partial Modification w.e.f. 27.03.2023)

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **R. V. GHUGE** AND The Hon'ble Shri Justice **S. A. DESHMUKH** **[DIVISION BENCH-I]**	For admission, hearing, order matters and applications therein : (A) All Civil Public Interest Litigation. (B) All Civil Writ Petitions relating to Labour / Industrial and Service Laws / Conditions including Caste Scrutiny matters relating to service under all enactments. (C) All Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal. (D) All Civil Writ Petitions relating to Educational Institutions (by or against) including caste scrutiny matters relating to Education. (E) All Civil Writ Petitions under the Maharashtra Co-operative Societies Act. (F) All Direct and Indirect Tax Appeals. (G) All Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench.
2	The Hon'ble Shri Justice **NITIN W. SAMBRE** **AND** The Hon'ble Shri. Justice **S. G. CHAPALGAONKAR** **(COMMERCIAL APPELLATE DIVISION BENCH)** **[DIVISION BENCH - II]**	For admission, hearing, order matters and applications therein : (A) All Criminal Public Interest Litigation. (B) All Civil Writ Petitions relating to properties / land (except assigned to other Court). (C) All Election matters and Caste Scrutiny matters pertaining to Election. (D) All Writ Petitions relating to Tax Laws. (E) All Appeals under section 13 of the Commercial Courts Act, 2015. (F) All Civil Writ Petitions relating to Tender matters. (G) All Civil Writ Petitions relating to the Maharashtra Municipal Corporations Act, the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965 (excluding Labour / Service matters) and the Maharashtra Regional Town Planning Act, 1966. (H) Family Court Appeals. (I) All Petitions relating to Caste, not assigned to any other Court. (J) All Civil matters pertaining to Division Bench, not assigned to other Courts.

3 *	The Hon'ble Shri. Justice **MANGESH S. PATIL** **AND** The Hon'ble Shri. Justice **ABHAY S. WAGHWASE** **[DIVISION BENCH-III]**	For admission, hearing, order matters and applications therein : (A) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions. (B) All Criminal Contempt Petitions. (C) All Civil Contempt Petitions pertaining to Division Bench. (D) Letter Patent Appeals.
4	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI** **AND** The Hon'ble Shri Justice **Y. G. KHOBRAGADE** **[DIVISION BENCH-IV]**	For admission, hearing, order matters and applications therein : (A) Criminal Appeals. (B) Criminal matters of Division Bench not assigned to other Court. (C) First Appeals.
5	The Hon'ble Shri Justice **R. G. AVACHAT** **[SINGLE BENCH-I]**	For admission, hearing, order matters and applications therein: (A) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail. (B) Criminal matters not assigned to other Courts. (C) All Jail Appeals pertaining to Single Bench.
6	The Hon'ble Shri. Justice **N. B. SURYAWANSHI** **[SINGLE BENCH-II]**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions relating to Industrial / Labour Laws. (B) All Civil Writ Petitions against the Orders of Civil Courts. (C) All Civil Writ Petitions arising out of orders under the Maharashtra Public Trusts Act. (D) Arbitration matters.
7	The Hon'ble Shri Justice **S. G. MEHARE** **[SINGLE BENCH-III]**	For admission, hearing, order matters and applications therein : (A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail. (B) Criminal Revision Applications.

8	The Hon'ble Shri. Justice **SANDIPKUMAR C. MORE** **[SINGLE BENCH-IV]**	For admission, hearing, order matters and applications therein: (A) All First Appeals. (B) All Civil Contempt Petitions pertaining to Single Bench. (C) Civil work, not assigned to other Courts.
9	The Hon'ble Shri. Justice **KISHORE C. SANT** **[SINGLE BENCH-V]**	For admission, hearing, order matters and applications therein: (A) All Criminal Appeals, excluding Jail Appeals. (B) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C.
10	The Hon'ble Shri. Justice **ARUN R. PEDNEKER** **[SINGLE BENCH-VI]**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions relating to the Maharashtra Village Panchayat Act. (B) All Civil Writ Petitions relating to the Maharashtra Land Revenue Code. (C) All Civil Writ Petitions relating to the Maharashtra Co-operative Societies Act and the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963. (D) All Civil Writ Petitions not assigned to other Courts.
11	The Hon'ble Shri. Justice **R. M. JOSHI** **[SINGLE BENCH-VII]**	For admission, hearing, order matters and applications therein: (A) All Second Appeals and applications therein. (B) All Appeals from Orders. (C) All Civil Revision Applications.

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(1) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is /are in Jail, be given priority.

(3) The **Hon'ble Shri Justice SANDIPKUMAR C. MORE** is appointed to hear and decide matters under the Banking Regulation Act, 1949.

(4) The **Hon'ble Shri. Justice N. B. SURYAWANSHI** is appointed to hear and decide the applications / appeals under the Arbitration and Conciliation Act,1996.

(5) Upon change of Roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of Roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Acting Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Acting Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

*** Indicates partial modification.**

High Court, Appellate Side,	)	By Order,
Bombay.	)	Sd/-
	)	(H. M. Bhosale)
Date : 23rd March 2023	)	Registrar (Judl-I)